

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 63 of 2020

IN THE MATTER OF:

M/s. JC World Hospitality Pvt. Ltd. ...Appellant

Vs.

Sh. Dhirendra Nath & Ors. ...Respondents

Present: For Appellant: - present but not marked attendance

**For Respondents:- Mr. Vaibhav Tyagi and Mr. S.K. Nanda
and Mr. Kunal Bawa, Advocates.**

O R D E R

22.01.2020— An application has been filed by Ms. Rita Dixit, Shareholder and Director of 'M/s. JC World Hospitality Private Limited'- ('Corporate Debtor') for substituting her as Appellant in place of 'M/s. JC World Hospitality Private Limited' and to transpose the said 'Corporate Debtor' through 'Interim Resolution Professional' as 7th Respondent.

2. As the appeal is not maintainable at the instance of the 'Corporate Debtor' in view of the decision of the Hon'ble Supreme Court in "***Innoventive Industries Ltd. Vs. ICICI Bank and Ors, (Civil Appeal Nos. 8337-8338 of 2017)***" and on hearing the parties, we allow the prayer and order to substitute 'Ms. Rita Dixit' as Appellant and to

Contd/-.....

transpose 'M/s. JC World Hospitality Private Limited' through 'Interim Resolution Professional' as 7th Respondent. Counsel for the Appellant will make necessary corrections in the cause title and other pages of the paper book.

I.A No. 298 of 2020 stands disposed of.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

(Justice Anant Bijay Singh)
Member(Judicial)

Ar/RR